

**GOVERNMENT OF JAMMU & KASHMIR,
LABOUR & EMPLOYMENT DEPARTMENT
Civil Secretariat, Srinagar**

NOTIFICATION

Srinagar, the 5th of August, 2021

S.O.- 265 -In exercise of the powers conferred by sub-section (3) of section 34 of the Indian Boilers Act, 1923 (V of 1923), the Government hereby excludes the boiler and the steam pipe(s) in the whole of the Union Territory of Jammu and Kashmir from operation of the provisions of sub-sections (2), (3) and (5) of section 7, sub-section (5) of section 8, section 12 and section 13 of the said Act, subject to the conditions and restrictions specified in the Schedule below.

SCHEDULE

- (a) The Boiler and the Steam pipe (s) or Steam pipe shall be inspected every year by the owner as per the technical provisions of the Indian Boiler Regulations, 1950, by engaging Competent Person as defined under clause (cb) of section 2 of the said Act, from any of the following agencies hereinafter called as Third Party Inspection Agencies, having the following qualifications as approved by the Central Boilers Board:
- (i) Graduate in Mechanical/Production/Power Plant Engineering/ Metallurgical Engineering from a recognised institution and
 - (ii) Minimum 05 years of experience in the field related to Boilers. However, Third party inspecting agencies in India empanelled by DPIIT (erstwhile DIPP), GoI as mentioned below shall be the inspection authorities for Jammu and Kashmir.
1. M/s Lloyd's Register Asia.
 2. M/s Bureau Veritas (India) Private Limited.
 3. M/s ABS Industrial Verification (India) Pvt. Limited.
 4. M/s TUV India Pvt. Limited.
 5. M/s Intertek India Pvt. Limited.

6. M/s Apave Assessments India Pvt. Ltd.
7. M/s TUV SUD South Asia Pvt. Ltd.
8. M/s HSB International (India) Private Limited.
9. M/s DNV-GI Business Assurance India Pvt. Ltd.
10. M/s IRCLASS System and Solution Pvt. Ltd.
11. M/s ASTRON Certification India Pvt. Ltd.

- (b) The Third Party Inspection Agency shall follow instructions and guidelines of the Chief Inspector of Boilers and shall be liable and responsible for any act of omission or commission committed against the provision of the said Act and Rules and Regulations framed thereunder.
- (c) The Third Party Inspection Agency shall submit records of inspections carried out by them to the Boiler Inspector, Chief Boiler Inspector and Boiler Owner within thirty days of carrying out the inspections and preferably also on their website. It is clarified that on receipt of inspection report by the Boiler Inspector, the inspection report will be duly pasted in the Memorandum of Inspection Book by the concerned Boiler Inspector. It is further clarified that inspection by Inspection Agencies is optional.
- (d) Report of daily chemical analysis for feed water and blow down water should be submitted monthly to the Third Party Inspection Agency as mentioned in para (a) for scrutiny and Chief Inspector of Boilers for information.
- (e) Working pressure of the boiler should not exceed that as specified in the last working certificate issued.
- (f) The Boiler shall be stopped immediately, if any accident occurs to the boiler or to any part of the boiler during this period and the Chief Inspector of Boilers shall be informed as per the provisions of the said Act, Rules and Regulations framed thereunder.
- (g) The Boiler shall be attended by qualified Boiler Operation Engineer(s) and/or Boiler Attendant(s) as per the provisions of the said Act, Rules and Regulations framed thereunder.